

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 13

IA 2255/2024 In C.P. (IB)/1267(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 09.05.2024

NAME OF THE PARTIES: **RELIANCE COMMERCIAL FINANCE**
LIMITED VS MR. HARBHAJAN SINGH &
MRS. RAJKUMARI SINGH

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 2255/2024 –

1. The present application is file by the RP to place on record report.
2. Accordingly, report of the RP is taken on record.
3. In view of above, IA No. 2255/2024 is allowed and disposed of.
4. RP is directed to serve copy of the report to the Financial Creditor as well as Personal Guarantor and upon receipt of the report Personal Guarantor is directed to file reply within 2 weeks and serve copy of the reply to the Financial Creditor.
5. List Company Petition on **12.06.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)